

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-419 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017**

**NAME OF THE COMPANY: M/s Omni Media Communications Pvt. Ltd. Vs. M/s Jay Polychem India Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

	For the Petitioner (s)	: Mr. Indresh Upadhyay, Mr. Arjun Kant and Mr. Shiv Johar, Advocates		
--	------------------------	--	--	--

	For the Respondent (s)	: None		
--	------------------------	--------	--	--

**ORDER**

Mr. Arjun Kant, Advocate for the Petitioner has confirmed that the Bank certificate mandated under Section 9(3)(c) of the Code has been given in Court by the representative of the Standard Chartered Bank. Let the same be filed with the Registry. It also appears that steps have not been taken by the Bench Officer to serve the respondent. On this point, the Hon'ble NCLAT has made it clear that the same is required to be done. Let the fresh steps be taken for service by the Bench Officer returnable on 6<sup>th</sup> December, 2017.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**